

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Ex. Appeal No. 79078 of 2018, E/CO/75321/2019

Arising out of Order-in-Appeal No.139/HWH/CE/2018-19 Dated 18/06/2018 passed by Commissioner of CGST & Central Excise, Appeals-II, Kolkata.

Commissioner of CGST & CX, Howrah

M. S. Building,
15/1 Strand Road, Kolkata-700001

Appellant (s)

VERSUS

M/s. Ramkrishna Industries

NH-2, Delhi Road, Bighati
Bhadreswar, Hooghly,
West Bengal-712121

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, A. R. for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)

ORDER NO.FO/76556/2019

Date of Hearing/Decision : 14.11.2019

PER P. K. CHOUDHARY :

This appeal has been filed by the Revenue against Order-in-Appeal No. 139/HWH/CE/2018-19 Dated 18/06/2018 passed by Commissioner of CGST & Central Excise, Appeals-II, Kolkata.

2. Shri A. K. Biswas, Ld. DR appeared on behalf of the Revenue and reiterated the grounds of appeals. None appeared on behalf of the Respondent.

3. Heard Ld. AR and perused the appeal records.

4. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs. 50 lakhs which has been notified vide Board's Instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019. Accordingly, the appeal is dismissed under litigation policy. Cross Objection also stands disposed of.

(Dictated and pronounced in the open court.)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Pooja